

Item-9

M.A.610/2003 in
O.A.1539/2002

18.3.2003

Present: Shri Rishi Prakash, counsel for the applicants

M.A.610/2003

The time had already been extended for compliance of the directions of this Tribunal on 10.10.2002. Four months time had been granted.

By virtue of the present application, further extension is prayed for four months. Once the time had earlier been extended, necessary care and caution should have been taken. Presently, therefore, there is no ground to extend the time. Dismissed.

(Govindan S. Tampli)
Member (A)


(V.S. Aggarwal)
Chairman.

/dkm/